

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 194 of 2011 &
I.A. No. 295 of 2011**

Dated : 1st February, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Delhi Jal BoardAppellant (s)
Versus
Delhi Electricity Regulatory Commission & Anr. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Hemant Singh for
Mr. Suresh Tripathy
Counsel for the Respondent (s): Mr. Meet Malhotra, Sr. Adv.
Mr. Mr. Ranjan Mukherjee &
Mr. Ravi S.S. Chauhan with
Mr. K.M.Varma & Mr. Rinku
Gautam (Reps.) for R.1
Ms. Sugandha Somani for R.2 & 3

**APPEAL No. 195 of 2011 &
I.A. No. 296 of 2011**

**Delhi Jal BoardAppellant (s)
Versus
Delhi Electricity Regulatory Commission & Anr. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Hemant Singh for
Mr. Suresh Tripathy
Counsel for the Respondent (s): Mr. Meet Malhotra, Sr. Adv.
Mr. Mr. Ranjan Mukherjee &
Mr. Ravi S.S. Chauhan with
Mr. K.M.Varma & Mr. Rinku
Gautam (Reps.) for R.1
Ms. Sugandha Somani for R.2 & 3
Mr. Atul Singh with
Mr. Anurag Bansal (Rep.) for
NDPL

**APPEAL No. 196 of 2011 &
I.A. No. 297 of 2011**

**Delhi Jal BoardAppellant (s)
Versus
Delhi Electricity Regulatory Commission & Anr. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Hemant Singh for
Mr. Suresh Tripathy
Counsel for the Respondent (s): Mr. Meet Malhotra, Sr. Adv.
Mr. Mr. Ranjan Mukherjee &
Mr. Ravi S.S. Chauhan with
Mr. K.M.Varma & Mr. Rinku
Gautam (Reps.) for R.1
Ms. Sugandha Somani for R.2 & 3

ORDER

It is submitted that the learned counsel for the Respondents have filed the reply.

The learned counsel for the Appellant seeks some time to go through the reply and to file the Rejoinder. Accordingly, he is directed to file the same on or before 14.02.2012 after serving copy on the other side.

Post the matter on **14.02.2012.**

(Rakesh Nath)
Technical Member
Ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson